

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**  
**IB/175/ND/2019**

**IN THE MATTER OF:**

Brilltech Engineers Pvt Ltd	...	Applicant
Versus		
Genesis Infratech Pvt Ltd	...	Respondent

**Under Section 9 of IBC Code, 2016**

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ankur Singhal, Adv.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present through VC and submitted that they already filed the written submissions and the same is on board. The Respondent is already set ex- parte.

Arguments heard. Order **reserved**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**